

Date: 24.1.1989.

Mr. P.T. Abraham, for the applicant. Mr. V.S. Masurkar for respondent Nos. 1 and 2. He says that the reply is infact ready and he has forgotten to bring the same today.

Adjourned to 25th January 1989 for reply of respondents Nos. 1 and 2.

Date: 25.1.1989.

Neither the applicant nor his Advocate is present. Mr. V.S. Masurkar, for the respondents Nos. 1 and 2. He has filed a reply today which is taken on record and served a copy on the Advocate for the applicant. Respondent No. 3 has also filed his reply in the matter. Thus the matter is ready for hearing. Place on Sine-die list.

Mr. Masurkar states that at the time of fixing the date of hearing notice may be issued to respondent No. 2.

Notice may also be issued to the applicant.

M.P. No. 1046/91 for
an early hearing,
fixed on 30.1.92.

Open 30/12

Information letter sent to
the applicant on 11.92.

Open 11